Revision of agricultural education

# 1332. SHRIMATI RATAN KUMARI:

### SHRI NAND KISHORE BHATT-

Will the Minister of AGRICULTURE  $b_e$  pleased to state whether Government propose to revise agricultural education system to enable agriculture graduates to take up professional farming; if so, what are the details thereof?

THE MINISTER! OF STATE IN THE DEPARTMENT OF AGRICULTURE AND (SHRI YOGENDRA COOPERATION MAKWANA): The agricultural education system in the country was revised after careful consideration of the agricultural education systems in the world and is based on the recommendations of the Eudcation Commission, 1948-49 and 1964-66 as well as various other expert bodies. The present system is based on the Land Grant Pattern of Education of USA. The first agricultural university was established on these lines at Pantnagar U.P. in 1960. Following' this, 23 agricultural universities have been established covering 17 major States in the country. . The curricula of agricultural programmes have been reviewed from time to tim<sub>e</sub> to make it meaningful and practical oriented. A review of this curricula was recently made by a Deans' Committee which submitted its report in 1982. The recommendations of this committee have been circulated to all the agricultural universities for adoption. The salient features of the curriculum recommended for the B.Sc. (Agri.) programme are the inclusion of a strong core programme in agriculture and a number of electives which could enable the graduates to take up professional farming/self employment.

### बाल्मीकी समाज द्वारा "चूहड़ा" शब्द के प्रयोग पर सापत्ति

1333. थीं ग्रन्छे लाल बाल्मीक : क्या मल्याया मंत्री यह वताने की कृषा करेंग कि :

(क) क्या यह सच है कि दिल्ली की अनुसूचित जातियों/बनुसूचित जन जातियों को सूची में "चूहढा बाल्मीकी" खब्द प्रयोग किए गए है ; बदि हां, तो "चूहड़ा" शब्द का प्रयोग किस ब्राधार पर किया जा रहा है ;

(ख) क्या इस संबंध में बाल्मीकी समाज से कोई ग्रापत्ति प्राप्त हुई है ;

(ग) यदि हां, तो ''वाल्मीकी'' झब्द से पूर्व प्रयोग किए जा रहे गब्द ''चूहड़ा'' को न हटाने के क्याकारण हैं ; और

(घ) क्या सरकार बाल्मीकी समाज हारा आधति किए जाने के आधार पर "बहडा" शब्द हटाने का विचार रखती है?

कल्याण मतालय में उपमंती (श्री मिरि-धर गोमांगो) : (क) समय-समय पर संजो-धित संविधान अनसुचित जाति (संघ शासित क्षेत्र) ग्रादेश 1951 क अनुसार चोहडा (मेहतर) ग्रीर चहडा (बाल्मीकी) को संघ मासित क्षेत्र दिल्ली के संबंध में जनसचित जातियों के रूप में विनिदिष्ट किया गया है । संविधान के जनच्छेद 341 के ग्रन्तर्गत की गई व्यवस्था की दण्टि से संघ शासित क्षेत्र दिल्ली में इन समुदायों को 1951 में दिल्ली संघ शासित क्षेत्र के संबंध में अनुसुचित जातियों की सुचियों को ग्रंतिम रूप देते समय दिल्ली प्रणासन के परामर्श से अनुसुचित जातियों की सुचियों में शामिल किया गया है।

(ख) दिल्ली संघ शासित क्षेत्र में अनुसूचित जातियों की सूची में से चोहड़ा (मेहतर) ग्रीर चूहड़ा (बाल्मीकी) समुदायों को हटाने के बारे में वाल्मीकी समुदाय सहित भिन्न-भिन्न वर्गी से ग्रम्यावेदन प्राप्त हए हैं।

## htatement

और (व) उक्त प्रस्ताव पर (**T**) प्रस्तात्रों के साथ अनुसुचित ऐसे प्रम्य तथा अनुमुचित जनजातियों की जातियां चिस्तत संशोधन सुचियों 🖒 प्रस्तावित के संदर्भ में विचार कियाजा रहा है। इसके प्रतिरिक्त ग्रनुसुचित जातियों और अनसचित जनजातिओं की वर्तमान सुचियों में कोई मंत्रोधन मंत्रियान के यनुच्छेद 341 (2) ग्रीर 342 (2) की दुष्टि से केवल संसद के अधिनियम डारा ही किया जासकता है।

### Implementation of land reform laws by States

1334. SHRI B. KRISHNA MOHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether all the State Governments ar<sub>e</sub> implementing the land reform laws; and

(b) if so the extent of land distrithe landless poor, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR)' (a) and (b) All States and Union Territories, except the States of Meghalaya and Nagaland and the Union Territories of Andaman & Nicobar Islands, Arunachal Pradesh, Goa, Daman & Diu, Lakshadwcep and Mizoram have land reform laws. These are being implemented except in the State of Sikkim. Information as made available by the State Governments and Union Territory Administrations on the extent of land distributed to the landless poor is given in the attached statement.

					(in Acres)
St. w/U	.т.			-	Area distributed
Audhra Pra	dest	,			3-42-335
Ass: m					3-93-435
Biltar			÷		: 96,523
Guj r. 1		4	-		05.672
Haryana		•	-	•	1.36,250
Himach 1	Prades	di,		÷	3-335
Jammi & J	Sashtr	ür			4-50,000
Kern ta			-		1,14,615
Kerrla	•		-		58,443
Madhya Pe	ades	ŀ			:,36.633
Mahan shu	i din			•	5.68,052
M. nipuz	-				42.1
O <sub>f</sub> i∗s⊾	,		-	-	1.3),598
Punjab	, <b>i</b> - 1				99.30
Raj ulun	, •				3.91,031 .
Tanil Nad	ц.		•	•	5-34-39 <sup>5</sup>
Tripurn	,			,	1,59%
Utt r Prad	rsl:			,	1-11-25
West Bengi	al,	-	-	. •	8, 16, 790
Dadra & Nag. r Haveli					1 <sup>,000</sup> 5
Delhi			1		284
Pondicherr	Ŷ			-	899
	Tor	AL.	-	4	45, <sup>44</sup> 9,4 <b>6</b> 8

### Licences for rice mills

1335. SHRI ADINARAYANA REDDY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state<sup>-</sup>,

(a) the State-wise number of letters of intent and licences issued to different States to set up rice mills in 1984-85 and 30 far in 1985-86;

118